NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.33/(MAH)/2016 CA No.

CORAM:

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Present: SHRI M.K. SHRAWAT MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.03.2017

NAME OF THE PARTIES: Sugra Idris Turkey & Anr.

V/s.

M/s. Landmark Heights Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE Mr. Ankit Lohia Counsel with Gerald M. Misjutta Advocate for the Petitioners, 1 5 Zispitta Brite NShatt 2) Mr. Panking Minter Nimesh BHATT for Renpondent NOS-1103 3) Deepika Bhosepowa for Cyril Amarchand Manyaldas Josepondent No.7

<u>ORDER</u>

T.C.P. No. 33/397-398/NCLT/MB/MAH/2016

- 1. The Learned Representatives of both the sides are present.
- 2. From the side of Respondent Nos. 1,2 and 3 the Learned Representative has informed that Reply has been served on the Petitioner, however, seeking leave to file it in the Registry today. Granted. Reply to be filed within the course of the day.

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- 3. Likewise the Learned Representative of Respondent No. 7 is seeking leave to file Reply within the course of the day. Leave is granted. A copy to be served on the other side. May file it accordingly. Thereafter the Petitioner can file a Rejoinder on or before 15.04.2017. A copy in advance to be served to the other side.
- 4. Matter is now listed for hearing on **03.05.2017**. Date is duly communicated to both the sides.

Sd/-M.K. Shrawat` Member (Judicial)

Dated: 22.03.2017

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